

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA
EASTERN ZONAL BENCH : KOLKATA**

REGIONAL BENCH - COURT NO.2

Excise Appeal No.76947 of 2016

(Arising out of Order-in-Appeal No.18-20/KOL-I/2016 dated 23.08.2016 passed by Commissioner of Central Excise, (Appeal-I), Kolkata.)

M/s. Aanchal Collection Ltd.

(P-29, C.I.T. Road, Scheme-XIIM, Kolkata-700054.)

...Appellant

VERSUS

Commissioner of Central Excise, Kolkata-I

.....Respondent

(GST Bhawan, 180, Shantipally, Rajdanga Main Road, Kolkata-700107.)

APPEARANCE

NONE for the Appellant (s)

Shri D.Sue, Authorized Representative for the Revenue

**CORAM: HON'BLE SHRI R. MURALIDHAR, MEMBER(JUDICIAL)
HON'BLE SHRI RAJEEV TANDON, MEMBER(TECHNICAL)**

FINAL ORDER NO. 76472/2025

DATE OF HEARING : 09.06.2025

DATE OF DECISION : 09.06.2025

Per : R. MURALIDHAR :

The appellant has produced copies of SVLDRS-1 & SVLDRS-4, as proof for discharging of their liability. Accordingly, the Appeal is dismissed as infructuous.

(Dictated and pronounced in the open Court.)

Sd/
**(RAJEEV TANDON)
MEMBER (TECHNICAL)**

Sd/
**(R. MURALIDHAR)
MEMBER (JUDICIAL)**

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